

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No. 570
TO BE ANSWERED ON 01.12.2021**

THIRD PARTY EVALUATION OF THE MPLADS WORKS

570. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government has approved the restoration and continuation of Member of Parliament Local Area Development Scheme (MPLADS) during the remaining part of Financial Year 2021-22 and upto 2025-26;

(b) if so, the details thereof;

(c) whether the Ministry has conducted a Third Party Evaluation of the MPLADS works during 2021 in 216 districts across the country;

(d) if so, the details thereof; and

(e) the Other steps being taken by the Government to enable MPs to recommend works of developmental nature with emphasis on the creation of durable community assets primarily in their Constituencies?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH)

(a) & (b) Yes sir. The Government has approved restoration of Member of Parliament Local Area Development Scheme (MPLADS) during the remaining part of the Financial Year 2021-22 with release

of MPLADS fund at the rate of ₹ 2 crore per Member of Parliament in one instalment; and continuation of MPLADS from FY 2022-23 to FY 2025-26, with the annual entitlement of ₹ 5 crore per MP as per the extant MPLADS Guidelines, with a total financial outlay of ₹ 17417.00 crore from 2021-22 to 2025-26.

(c) & (d) Yes sir. The Ministry has conducted a Third Party Evaluation of the MPLADS works created during the period from 01-04-2014 to 31-03-2019, in 216 districts across the country. The Evaluation was conducted by a private agency in the year 2021 and the agency submitted its final report on 31-8-2021.

(e) Utilization of MPLADS funds is based on the recommendations by Hon'ble MPs and sanction / execution of works by the District Authorities. Implementation of the works in the field is undertaken by the District Authorities, as per the State Government's technical, administrative and financial rules and in accordance with the Guidelines on MPLADS. To improve the design and implementation of the Scheme, MPLADS Guidelines are modified from time to time .
